

of the C.B.I. for prosecution were received in the Ministry of Finance;

(c) whether the Ministry of Finance have given their approval for prosecution of these Officers; if so, the dates on which such approval was given in each case; and

(d) whether a case for withdrawal of this approval in certain cases is currently under consideration in the Ministry of Finance; if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (d). One case of a Class I Officer in the Department of Revenue & Insurance (Proper) was referred to the C.B.I. for investigation on 2-9-1970. The report of the C.B.I. was received on 5-1-1972 and it was referred to Central Vigilance Commission with the comments of the Department on 21-1-1972. The advice of the Central Vigilance Commission has since been received by Government and is currently under its consideration. It will not, however, be desirable to disclose the findings of the C.B.I. or the lines of consideration of the case at this stage as a final decision in the matter is yet to be taken.

False/contradictory statements made before High Court of Delhi by Class I Officers of Ministry of Finance

5472. SHRI M. C. DAGA:
SHRI RAM PRAKASH:

Will the Minister of FINANCE be pleased to state:

(a) whether any cases have come to the notice of Government where Class I Officers of the Ministry of Finance employed on the Hindi work have made false/contradictory statements before the High Court of Delhi, if so, the circumstances of the case, the nature of the statements made and the basis on which the said statements are considered false/contradictory by Government;

(b) whether the said statements were made by these officers for suppressing facts concerning their official duties; and

(c) if so, whether the performance of these official duties has resulted in any undue benefit to any employee in the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). One case has come to the notice of this Ministry in which the question has arisen as to whether the statements made before the Delhi High Court by a Class I Officer employed on Hindi work in this Ministry were false/contradictory. The matter is under consideration.

Non-Supply of Raw Material at Controlled Price to Brass and Bell Metal Industry

5473. SHRI R. P. DAS: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware of the fact that the non-supply of raw materials such as copper, zinc, lead and other non-ferrous metal at control price is the root cause of the gradual extinction of the Brass and Bell-metal industry; and

(b) if so, what remedial steps have been taken by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

Proposal to set up a Five Star Hotel on the foreshore of Hussain Sagar at Hyderabad by I.T.D.C.

5474. SHRI M. RAM GOPAL REDDY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Indian Tourism Development Corporation proposes to set up a Five Star hotel on the foreshore